

**Administration Bond. (Rule 420).**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. OF 19

Petition for Letters of Administration  
to the property and credits of

(a) ..... Deceased.

..... PETITIONER

**(a) Insert name in full, place of residence, and occupation. If the deceased was a bachelor or spinster, that should be stated.**

Know all men by these presents that we, ..... and ..... are held and firmly bound, jointly and severally, upto ..... Prothonotary and Senior Master of the High Court of Judicature at Bombay and his successor or successors in office and his or their assigns in the sum of Rs. .... to be paid to the said ..... Prothonotary and Senior Master, and his successor or successors in office and his or their assigns, as the case may be, for which payment to be well and truly made we do bind ourselves and each and every one of us jointly and severally and our respective heirs, executors and administrators firmly by these presents, which are sealed hereunder with our seals.

Dated this ..... day of ..... 19 .

Now the condition of this obligation is such that if the abovementioned ....., administrator of the property and credits of ..... deceased, shall duly collect and get in the estate of the deceased, and shall on or before the ..... day of ..... 19 or within such further time as this Hon'ble Court may appoint, exhibit in this Hon'ble Court an inventory containing a full and true estimate of all the property and credits of the said deceased which have or shall come in the possession of the said administrator or which have or shall come to his knowledge or which have or shall come in the possession of any other person or persons on his behalf and shall well and truly administer according to law the said property and credits of the said deceased and shall, on or before the ..... day of ..... 19 or within such further time as this Hon'ble Court may appoint, exhibit in this Hon'ble Court a true account of the estate, showing the assets which have come to his hands and the manner in which they have been applied or disposed of and if the said account is examined and certified by this Hon'ble Court as representing a true, complete and just account of the administration of the estate of said deceased, then this obligation shall be void and of no effect, but otherwise the same shall remain in full force and effect.

Signed, sealed and delivered at Bombay.

by

in the presence of :